

6/

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

...

OA NO. 965/90

New Delhi this the ~~22nd~~ of November, 1994.

HON'BLE SHRI J.P.SHARMA, MEMBER(J)
HON'BLE SHRI S.R.ADIGE, MEMBER(A)

1. Khem Chand s/o Sh. Mansa Ram,
Pneumatic Portable Tools
Operator, Butt Welding Plant,
Northern Railways,
Meerut Cantt. (U.P.)

2. Ramesh s/o Pirthi,
Pneumatic Portable Tools,
Operator, Butt Welding Plant,
Northern Railways,
Meerut Cant.(U.P.)

...Applicants

(By advocate Sh. Sant Singh).

Versus

UNION OF INDIA THROUGH

1. General Manager (P)
Northern Railway,
Baroda House, New Delhi.

2. Deputy Chief Engineer/TM,
Northern Railways Baroda House,
New Delhi.

3. Assistant Engineer,
Butt Welding Plant,
Northern Railway, Meerut Cantt(UP).

4. Shri Madan Gopal Singh
s/o Sh. Umrao Singh,
Fitter, Butt Welding Plant,
Northern Railway,
Meerut Cantt.(U.P.).

5. Shri Badloo, s/o Balram
Fitter, Butt Welding Plant,
Northern Railways,
Meerut Cantt.(U.P).

...Respondents

(By advocate Shri P.S.Mahendru)

ORDER (ORAL)

HON'BLE SHRI J.P.SHARMA, MEMBER(J)

Both the applicants have jointly filed the application aggrieved by the orders dated 11.4.90 and 25.10.90 annexed with the application as Annexure A-1

↓

and Annexure-A.1-A respectively.


2. The relief claimed by the applicants is that the respondents No. 4 & 5 be not promoted without considering the claim of the applicants and the decision already taken in Annexure A-1 and Annexure A.1-A be set aside and cost of the case be decided in favour of the applicant. The Bench by the order dated 25.5.90 granted an interim direction to maintain the status-quo as of that day and this interim order was continued till further orders by the order 7.6.90.

3. On notice the respondents contested this application and the case has now come for regular hearing in its turn.

4. Shri Sant Singh counsel for the applicant has mentioned that the relief claimed by the applicants has since been granted by the Administration itself., as such the present application has become infructuous and the applicants are not pressing this application.

5. Shri D.S.Mahendru proxy for Sh. P.S.Mahendru who represents the respondents states that since the relief as stated by the applicants' counsel has been granted so he has no objection if the application is disposed off accordingly.

6. The application is, therefore, disposed off as infructuous with no order as to cost.


(SHRI S.R.ADIGE)
MEMBER(A)


(SHRI J.P.SHARMA)
MEMBER(J)